

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. 350/2015

IN THE MATTER OF:

M/s. Shakti Hotels Pvt. Ltd. And
Securocup Securities India Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 391-394, 100-104 of the Companies Act

Order delivered on 27.07.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
Hon'ble Member (TECHNICAL)

For the Petitioner(s) : Mr. Ashsih Midha, Advocate

For the Respondent(s) : Ms. Chetana Kandpal, Company Prosecutor

ORDER

Learned counsel for the petitioner and the learned counsel for the Regional Director and Official Liquidator are present. Since the report as per the Regional Director filed before the Hon'ble High Court, is not available in the record, learned Representative appearing on behalf of the Regional Director is directed to file a copy of the same.

Let the matter be posted on 28.07.2017.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

27.07.2017

Vineet